



THE BAR COUNCIL OF TAMILNADU & PUDUCHERRY

C. RAJA KUMAR
SECRETARY

High Court Campus,
Chennai - 600 104
Phone No : 25342739, 25352595
E- Mail : secretary@bctnpy.org
Office Mail : contact@bctnpy.org
www.bctnpy.org
Date: 08.12.2023

R.O.C.No. 2269 of 2023

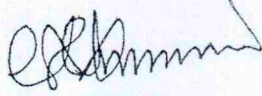
NOTIFICATION NO. 30 of 2023

It is notified for the general information that the following advocates borne on our Rolls have voluntarily suspended their practice by surrendering the Original Enrolment Certificates with the Bar Council as per Rule 43, Chapter IV A, Part VI of the Bar Council of India Rules.

| S.NO | NAME AND ADDRESS OF THE ADVOCATE | ENROLMENT NO | DATE OF SUSPENSION (W.E.F.) |
|------|---|--------------|--------------------------------|
| 1 | Mr. S. Rajaram, Plot No.18, J M Garden, Senthamil Nagar, Karuppayurani, Madurai - 625 020. | 156/1973 | 04.10.2023 |
| 2 | A. Mohamed Jiyaputheen, 384, 5th street (Extn), Gandhipuram, Coimbatore Dist. | 1207/1992 | 07.07.2023 |
| 3 | Mr. M. Pugalendhi, No.47, Ramalingam Nagar, Old Suramangalam, Salem - 636 005. | 692/2021 | 26.04.2023 (Delay Condoned) |
| 4 | Mr. S. Purushothaman, No.680, TH, Sivalingapuram, Kizhmanampedu, Chennai - 600 124. | 3332/2012 | 13.03.2023 (Delay Condoned) |
| 5 | Mrs. A. Anitha, No.53, Thazhudali Village, Pondy Main Road, Viluppuram - 604302. | 1102/2002 | 27.09.2021 (Delay Condoned) |
| 6 | Mr. P. Arun Sugavaneshvar, No.12, Second Street, Lake Area, Nungambakkam, Chennai - 600 034. | 3111/2013 | 24.10.2023 |



| | | | |
|----|--|-----------|------------|
| 7 | Mrs. P.R. Srinithi, No.6F, 5/2, E.T.P.S, Camp – 3, Ennore, Chennai – 600 057. | 1807/2023 | 05.10.2023 |
| 8 | HON'BLE MR. JUSTICE G. ARUL MURUGAN, JUDGE, HIGH COURT OF MADRAS, CHENNAI – 600 104. | 203/1999 | 16.10.2023 |
| 9 | HON'BLE MR. JUSTICE N. SENTHILKUMAR, JUDGE, HIGH COURT OF MADRAS, CHENNAI – 600 104. | 1225/1994 | 16.10.2023 |
| 10 | Ms. P. Revathi, No.32, Vettrikadu Village, Périyavenmani Post, Madurantagam Tk, Kancheepuram – 603 313. | 2810/2019 | 15.11.2023 |


C. RAJA KUMAR
SECRETARY, BAR COUNCIL.

Copy To:

1. The Registrar General, High Court Chennai
2. All the Principal District, Judges in the State of Tamilnadu and Chief Judge, Pondicherry, Union Territory of Pondicherry
3. The Principal Judge, City Civil Court, Chennai
4. The Chief Judge, Court of Small Causes, Chennai
5. The Secretary, Home Department, Govt. of Tamilnadu, Chennai
6. Director General of Police, State of Tamilnadu
7. The Commissioner of Police, Chennai City
8. CISF, High Court, Chennai - 600104.
9. All bar Association in the State of Tamilnadu and Puducherry.
10. Advocates Association, Bar Association, Law Association, Women Lawyers Association, Tamilnadu Advocates Association, Chennai city.





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R.O.C.No. 2270 of 2023

Date: 08.12.2023

NOTIFICATION NO. 31 of 2023

It is notified that the following advocates borne on our rolls have been permitted to **RESUME** their practice as per the orders of the Enrolment Committee.

| S.NO | NAME AND ADDRESS OF THE ADVOCATE | ROLL NO | DATE OF SUSPENSION (W.E.F.) |
|------|--|-----------|--------------------------------|
| 1 | Mr. A. Ponnu Durai, Advocate, Ms.No.1627/2006, No.2A, Pattukottai Azhagiri Street, Thanthai Periyar Nagar, Taramani, Chennai - 600 113. | 1627/2006 | 16.10.2023 |
| 2 | Mr. S. Manual Arasu, Advocate, Ms.No.934/1987, No.10A, Kannagi Street, Anna Nedhum Padhai, Choolaimedu, Chennai - 600 094. | 934/1987 | 16.10.2023 |
| 3 | Mr. T.A. Vijayaragavan, Advocate, Ms.No.607/1992, No.21/12, Appu Chetty Street, Shevapet, Salem - 636 002. | 607/1992 | 16.10.2023 |
| 4 | Mrs. M. Mariyayee, Advocate, Ms.No.111/1986, Plot no.16, ACT Nagar, Kulithalai Taluk, Karur - 639 104. | 111/1986 | 16.10.2023 (Delay Condoned) |
| 5 | Mr. R. Arokia Raju, Advocate, Ms.No.853/1992, No.46/1, Puthu Street, Angarai Village & Post, Lalgudi Taluk, Trichy - 621 703. | 853/1992 | 16.10.2023 (Delay Condoned) |
| 6 | Mr. T.G. Krishnaraju, Advocate, Ms.No.712/1988, No.40, Poonthotta Street, Mudhaliyarpet, Puducherry - 605 004. | 712/1988 | 16.10.2023 (Delay Condoned) |

GENERAL BRANCH

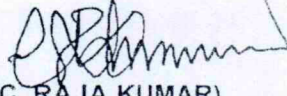
Diary No. 721
Date 28.12.2023

RECEIPT
High Court of Delhi
28 DEC 2023
Receipt No. 6420



| | | | |
|---|---|----------|--------------------------------|
| 7 | Mr. S. Deivendran, Advocate, Ms.No.476/2000, W-11/0-155JA Cumbum Mettu Road East St, Old Check Post Backside, Theni – 625 516. | 476/2000 | 16.10.2023 (Delay Condoned) |
| 8 | Mr. K. Ramesh, Advocate, Ms.No.16/1995, No.5, Mettu Street, Srivilliputhur – 626 125. | 16/1995 | 16.10.2023 (Delay Condoned) |

'BY ORDER'


(C. RAJA KUMAR)
SECRETARY, BAR COUNCIL.

COPY TO:

1. The Registrar General, High Court Chennai
2. All the Principal District, Judges in the State of Tamilnadu and Chief Judge, Pondicherry, Union Territory of Pondicherry
3. The Principal Judge, City Civil Court, Chennai
4. The Chief Judge, Court of Small Causes, Chennai
5. The Secretary, Home Department, Govt. of Tamilnadu, Chennai
6. Director General of Police, State of Tamilnadu
7. The Commissioner of Police, Chennai City
8. CISF, High Court, Chennai - 600104.
9. All bar Association in the State of Tamilnadu and Puducherry.
10. Advocates Association, Bar Association, Law Association, Women Lawyers Association, Tamilnadu Advocates Association, Chennai city.



HIGH COURT OF DELHI : NEW DELHI

(GENL.-ADMN.-I BRANCH)

No. 2695 G-7/Genl-I/DHC

Dated: 04/01/24

To

**The Principal District & Sessions Judge (Hqrs.),
Tis Hazari Courts,
Delhi.**

**Sub: Notification regarding voluntarily suspension of Advocate(s) from
practice/revocation of practice.**

Sir,

I am directed to forward herewith a copy of Notification No. 30 of 2023 and Notification No. 31 of 2023 both dated 08.12.2023, received from the Secretary, Bar Council of Tamilnadu & Puducherry, on the above subject, with a request to kindly circulate the same to all the Principal District & Sessions Judges, Delhi/New Delhi, for information and necessary action.

Encl.: as above

Gen. Br.



Yours faithfully,

(Ashok Kumar)
Assistant Registrar

[Handwritten signature]
Pr. D. S. J. (H. Qrs.)
08/1/24

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1435-1565

OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE (HQs): DELHI

No. 1435-1565/Genl./Misc./Circulation/2024

Dated, Delhi the 10 JAN 2024

Sub:- Notification regarding voluntarily suspension of Advocate(s) from practice/revocation of practice.

Forwarded a copy of the letter bearing No. 2695/G-7/Genl-I./DHC dated 04/01/2024, this office letter bearing diary No. 22/B dated 06/01/2024 alongwith copy of the notification No. 30 of 2023 dated 08/12/2023 and Notification No. 31 of 2023 dated 08/12/2023 of Sh. C. Raja Kumar, Honorary Secretary, Bar Council of Tamilnadu & Puducherry, received from Sh. Ashok Kumar, Ld. Assistant registrar(Genl-I), Hon'ble High Court of Delhi, New Delhi, for information and necessary action to :-

1. All the Ld. Principal District & Sessions Judges, Delhi/New Delhi (except Central-District).
2. The Ld. Principal Judge, Family Courts (HQs), Dwarka Courts, Delhi.
3. All the Ld. Judicial Officers posted in Central-District, Tis Hazari Courts Delhi.
4. The Chairman, Website Committee, Tis Hazari Courts, Delhi With the request to upload the same on the Website of Delhi District Courts as per rule.
5. Dealing official for uploading the same on Centralized Website through LAYERS as per rules.
6. P.S. to Ld. Principal District & Sessions Judges (HQs), Delhi for information.

Umed Singh

(UMED SINGH)

Link, Officer In-Charge, General Branch, (C),
District Judge, (Commercial Court),
Tis Hazari Courts Delhi.

Encl. As above

Umed Singh
10/1/24

PD&SS (CO)
15/01/2024

view
one/General

234
**OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE
WEST DISTRICT, TIS HAZARI COURTS, DELHI**

No 1944-2019 /Cirl./Genl./West/THC/2024

Dated 19/1/24

CIRCULAR

Sub: Notification regarding voluntarily suspension of Advocates(s) from practice/revocation of practice.

Forwarded copy of endorsement letter No. 1435-1565/Genl./Misc./Circulation/2024 dated 10.01.2024 received, on the subject cited above, from Sh. Umed Singh, Ld. Link Officer Incharge, General Branch, Central District, THC, Delhi along with copy of letter bearing No. 2695 G-7/Genl-I/DHC dated 04.01.2024 of Ld. Assistant Registrar, Hon'ble High Court of Delhi, New Delhi bearing diary No. 22/B dated 06.01.2024 of Office of the Principal District & Sessions Judge (HQs) and copies of notification No. 30 of 2023 & 31 of 2023 both dated 08.12.2023 of Honorary Secretary, The Bar Council of Tamilnadu & Puducherry for information and necessary action to:-

1. All the Ld. Judicial Officers of West District, Tis Hazari Courts, Delhi.
2. The Hony. President, Bar Association, Tis Hazari Courts, Delhi.
3. The Hony. Secretary, Bar Association, Tis Hazari Courts, Delhi.
4. The Chairman, Website Committee, Tis Hazari Courts, Delhi with the request for uploading the same on Centralized Website through LAYERS as well as on the Website of West District.
5. Reader to the Ld. Principal District & Sessions Judge, West District, Tis Hazari Courts, Delhi.
6. The R&I Branch, West District, Tis Hazari Courts, Delhi with the request for uploading the same on LAYERS.
7. For uploading the same on Centralized Website through LAYERS.


(VIJAY SHANKAR)
Officer Incharge General Branch,
West District, Tis Hazari Courts, Delhi

Enclosure:- As above.